

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F': NEW DELHI
(Through Video Conferencing)**

**BEFORE,
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER
AND
SHRI A.N.MISSHRA, ACCOUNTANT MEMBER**

**ITA No.5925/Del/2017
(ASSESSMENT YEAR 2013-14)**

U.S. Foods Pvt. Ltd. Delhi Road, National Highway, Gajraula, Distt. Amroha. (U.P.) PAN -AAACU 5149H (Appellant)	Vs.	Jt. CIT Range-1, Civil Lines, Moradabad. (Respondent)
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Appellant By	None
Respondent by	Sh. Atigu Ahmed, Sr. DR
Date of Hearing	24.02.2021
Date of Pronouncement	24.02.2021

ORDER

PER SUDHANSHU SRIVASTAVA, JM:

This appeal is preferred by the assessee against order dated 12.07.2017 passed by the Learned Commissioner of Income Tax (Appeals)-Moradabad {CIT(A)} for Assessment Year 2013-14.

2.0 Through a written communication, the Ld. Authorized Representative (AR) has submitted that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under The Direct Tax Vivad se Vishwas Act, 2020. It has been stated that the necessary declaration in accordance with Section 4 of The Direct Tax Vivad se Vishwas Act, 2020 has been filed by the assessee and that Form-III has also been received.

3.0 Considering the aforesaid situation, the captioned appeal is consigned to the records and treated as dismissed.

4.0 In view of the aforesaid, the appeal is consigned to the records and, for statistical purposes, is treated as dismissed.

Above decision was announced on conclusion of Virtual Hearing on 24th February, 2021.

Sd/-
(A.N.MISSHRA)
ACCOUNTANT MEMBER
Dated: 24/02/2021
PK/PS

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI